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Minutes of Meeting No.19/11 held on 10.08.2010 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 19/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 was under the Chairpersonship of Ms. Shubhra, Jt. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh. B. D. Ghosh, Jt. IA	399	23063355	M/o Steel, U.B
2.	Sh B. C. Nayak. D.O.	429A	23063321 Extn.3318	DHI, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. Ktrishan Kumar, Dy. D.G.F.T	302	23061562 Ext. 380	DGFT, UB
6.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

The committee first considered Minutes of Meeting No. 15/11 dt.13.07.2010 which held on 20.07.2010 for ratification. It was decided to ratify the minutes as placed before it. before it.

Thereafter, the Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon are as under: -

1	Case No.:24/18/80-ALC2/2010	Party Name:VOLTAS LIMITED	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00277/AM11/	RLA File :03/95/040/00787/AM10/	Lic.No/Date:0310565255 18.03.2010	Defer Date:07.09.2010
	Decision : NC noted that the application has been sent to DIPP for examination. The case was deferred for 07.09.2010.			

2	Case No.:25/18/80-ALC2/2010	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00278/AM11/	RLA File :03/94/040/01007/AM10/	Lic.No/Date:0310568509 07.04.2010	Defer Date:07.09.2010
	Decision : NC noted that the application has been sent to DIPP for examination. The case was deferred for 07.09.2010.			

3	Case No.:17/18/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00270/AM11/	RLA File :34/24/040/00010/AM11/	Lic.No/Date:3410026891 26.04.2010	Defer Date:07.09.2010

Decision : The committee noted that the firm's application was forwarded to DIPP. However, it was decided to send a copy of application to C&PC also for their examination and comments, as the subject pertains to them. The case was deferred for 07.09.2010.

4	Case No.:29/18/80-ALC2/2010	Party Name:VIJAY TRANSTECH PVT. LTD.	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00282/AM11/	RLA File :03/95/040/00118/AM11/	Lic.No/Date:0310575321 20.05.2010	Defer Date:07.09.2010
	Decision : The committee noted that the case has been sent to DIPP for examination and comments. The case was deferred for 07.09.2010.			

5	Case No.:18/18/80-ALC2/2010	Party Name:NEWTON ENGINEERING AND CHEMICALS LTD,	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00271/AM11/	RLA File :34/24/040/00034/AM11/	Lic.No/Date:3410027089 28.05.2010	Defer Date:07.09.2010
	Decision : NC noted that the application has been sent to DIPP for examination. The case was deferred for 07.09.2010.			

6	Case No.:19/18/80-ALC2/2010	Party Name:STARION INDIA PLTD	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00272/AM11/	RLA File :31/24/040/00028/AM11/	Lic.No/Date:3110043412 31.05.2010	Defer Date:07.09.2010
	Decision : NC noted that the application has been sent to DIPP for examination. The case was deferred for 07.09.2010.			

7	Case No.:38/18/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00291/AM11/	RLA File :04/24/040/00018/AM11/	Lic.No/Date:0410114141 31.05.2010	Defer Date:07.09.2010
	Decision : On the recommendation of the representative of DHI, it was decided to call for the following information / clarification form the firm:- 1. Serial No.5 & 11 of SDL for each export product separately. 2. Quantity of seamless and welded pipes separately both in weight and length for each type of steel i.e. CS, AS and SS. The firm may furnish information so as to reach before 07.09.2010.			

8	Case No.:44/18/80-ALC2/2010	Party Name:TRANTER INDIA PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00297/AM11/	RLA File :31/24/040/00045/AM11/	Lic.No/Date:3110043547 11.06.2010	Defer Date:07.09.2010
	Decision : NC noted that the application has been sent to DIPP for examination. The case was deferred for 07.09.2010.			

9	Case No.:4/13/80-ALC2/2010	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:19/80- ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00180/AM11/	RLA File :05/24/040/00100/AM11/	Lic.No/Date:0510266016 14.06.2010	Defer Date:07.09.2010
	Decision : NC noted that the hard copy of the firm's application has not been received from the RA. Accordingly, NC decided to remind RA to immediately forward the same for forwarding it further to DIPP for their examination and comments. The case was deferred for 07.09.2010.			

10	Case No.:20/18/80-ALC2/2010	Party Name:LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date:19/80- ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00273/AM11/	RLA File :05/23/040/00056/AM11/	Lic.No/Date:0510266063 15.06.2010	Defer Date:07.09.2010
	Decision : NC noted that the application has been sent to DIPP for examination. The case was deferred for 07.09.2010.			

11	Case No.:15/18/80-ALC2/2010	Party Name:INDUS PRO AUTO ENGINEERS PVT.LTD.	Meet No/Date:19/80- ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00268/AM11/	RLA File :05/23/040/00054/AM11/	Lic.No/Date:0510266316 17.06.2010	Defer Date:07.09.2010
	Decision : NC noted that the application has been sent to DIPP for examination. It was decided to forward a copy of application to DHI also for their examination and comments. The case was deferred for 07.09.2010.			

12	Case No.:16/18/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/80- ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00269/AM11/	RLA File :61/24/040/00023/AM11/	Lic.No/Date:6110000459 17.06.2010	Defer Date:07.09.2010
	Decision : NC noted that the application has been sent to DHI for examination. It was decided to forward a copy of application to DIPP also for their examination and comments. The case was deferred for 07.09.2010.			

13	Case No.:26/18/80-ALC2/2010	Party Name:VEE KAY VIKRAM & CO	Meet No/Date:19/80- ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00279/AM11/	RLA File :08/24/040/00101/AM10/	Lic.No/Date:0810089805 17.06.2010	Defer Date:07.09.2010
	Decision : The committee noted that the application has been sent to C&PC and decided remind them for expediting their comments. The case was deferred for 07.09.2010.			

14	Case No.:30/18/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/80- ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00283/AM11/	RLA File :07/24/040/00080/AM11/	Lic.No/Date:0710072309 17.06.2010	Defer Date:07.09.2010

Decision : NC noted that the application has been sent to DHI for examination. It was decided to forward a copy of application to DIT also for their examination and comments. The case was deferred for 07.09.2010.

15	Case No.: 31/18/80-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00284/AM11/	RLA File :03/95/040/00211/AM11/	Lic.No/Date:0310579476 18.06.2010	Defer Date:07.09.2010
Decision : NC noted that the application has been sent to DIPP for examination. The case was deferred for 07.09.2010.				

16	Case No.: 14/18/80-ALC2/2010	Party Name:AUXEIN MEDICAL	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00267/AM11/	RLA File :05/23/040/00062/AM11/	Lic.No/Date:0510266901 24.06.2010	Defer Date:07.09.2010
Decision : The committee noted that the firm's application forwarded to DHI & DC(MSME). It was decided to forward a copy of the application to DIPP also for examination and comments. The case was deferred for 07.09.2010.				

17	Case No.: 28/18/80-ALC2/2010	Party Name:BECTON DICKINSON INDIA PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Approved
	HQ File :01/80/050/00281/AM11/	RLA File :05/23/040/00069/AM11/	Lic.No/Date:0510266995 28.06.2010	
Decision : It was decided to ratify the norms as recommended in advance authorization No.0510263911 dt.07.05.2010 by NC in its meeting No.14/11 dt.20.07.2010. RA may take necessary action accordingly.				

18	Case No.: 40/18/80-ALC2/2010	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00293/AM11/	RLA File :05/23/040/00077/AM11/	Lic.No/Date:0510267549 05.07.2010	Defer Date:07.09.2010
Decision : On the recommendation of the representative of DHI, it was decided to call for the following information / clarification from the firm:- 1. Sl. No.5, 6 & 11 of SDL export product wise. 2. Export & Import product quantity in number. The case was deferred for 07.09.2010.				

	Case No.: 41/18/80-ALC2/2010	Party Name:CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00294/AM11/	RLA File :05/23/040/00080/AM11/	Lic.No/Date:0510267550 05.07.2010	Defer Date:07.09.2010

19	Decision : On the recommendation of the representative of DC(MSME) vide their UO Note No.30(131)/2010-ME dated 05.08.2010, it was decided to call for the following information / clarification from the firm:- 1. Drawing Specification, part list of list export product alongwith weight of each export product. 2. Process of Mfg with a process flow chart & stage wise wastage. 3. Mfg operations to be carried out on imported inputs indicating wastage at every stage. 4. Material Balancing & wastage justification. The firm may furnish information so as to reach before 07.09.2010.		
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20	Case No.:43/18/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00296/AM11/	RLA File :05/23/040/00091/AM11/	Lic.No/Date:0510267552 05.07.2010	Defer Date:07.09.2010
Decision : NC noted that the firm's application has been sent to DHI for examination and comments. The case was deferred for 07.09.2010.				

21	Case No.:42/18/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00295/AM11/	RLA File :05/23/040/00092/AM11/	Lic.No/Date:0510267568 06.07.2010	Defer Date:07.09.2010
Decision : NC noted that the firm's application has been sent to DHI for examination and comments. The case was deferred for 07.09.2010.				

22	Case No.:45/18/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00298/AM11/	RLA File :06/24/040/00018/AM11/	Lic.No/Date:0610018429 07.07.2010	Defer Date:07.09.2010
Decision : The committee noted that the firm's application has been forwarded to DHI / DC(MSME). However, it was decided to send a copy of application to M/o of Defence also for examination and comments. The case was deferred for 07.09.2010.				

23	Case No.:47/18/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00300/AM11/	RLA File :06/24/040/00017/AM11/	Lic.No/Date:0610018428 07.07.2010	Defer Date:07.09.2010
Decision : The committee noted that the firm's application has been forwarded to DC(MSME). However, it was decided to send a copy of application to M/o of Defence also for examination and comments. The case was deferred for 07.09.2010.				

24	Case No.:39/18/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00292/AM11/	RLA File :04/24/040/00047/AM11/	Lic.No/Date:0410115365 08.07.2010	Defer Date:07.09.2010

Decision : NC noted that the application has been sent to DIPP for examination. The case was deferred for 07.09.2010.

25	Case No.:46/18/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00299/AM11/	RLA File :04/24/040/00044/AM11/	Lic.No/Date:0410115366 08.07.2010	Defer Date:07.09.2010
Decision : NC noted that the application has been sent to DIPP for examination. The case was deferred for 07.09.2010.				

26	Case No.:1/18/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00254/AM11/	RLA File :05/24/040/00126/AM11/	Lic.No/Date:0510267954 12.07.2010	Defer Date:07.09.2010
Decision : NC noted that the hard copy of the firm's application has not been received form the RA. Accordingly NC decided to remind RA to immediately forward the same for forwarding it further to DIPP for their examination and comments. The case was deferred for 07.09.2010.				

27	Case No.:2/18/80-ALC2/2010	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I).PLTD	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00255/AM11/	RLA File :34/24/040/00056/AM11/	Lic.No/Date:3410027487 12.07.2010	Defer Date:07.09.2010
Decision : NC noted that the hard copy of the firm's application has not been received form the RA. Accordingly NC decided to remind RA to immediately forward the same for forwarding it further to DHI for their examination and comments. The case was deferred for 07.09.2010.				

28	Case No.:3/18/80-ALC2/2010	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I).PLTD	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00256/AM11/	RLA File :34/24/040/00057/AM11/	Lic.No/Date:3410027488 12.07.2010	Defer Date:07.09.2010
Decision : NC noted that the hard copy of the firm's application has not been received form the RA. Accordingly NC decided to remind RA to immediately forward the same for forwarding it further to DHI for their examination and comments. The case was deferred for 07.09.2010.				

29	Case No.:4/18/80-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00257/AM11/	RLA File :07/24/040/00127/AM11/	Lic.No/Date:0710072847 12.07.2010	Defer Date:07.09.2010
Decision : NC noted that the hard copy of the firm's application has not been received form the RA. Accordingly NC decided to remind RA to immediately forward the same for forwarding it further to DIPP for their examination and comments. The case was deferred for 07.09.2010.				

	Case No.:5/18/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
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30	HQ File :01/80/050/00258/AM11/	RLA File :31/24/040/00058/AM11/	Lic.No/Date:3110043947 13.07.2010	Defer Date:07.09.2010
	Decision : NC noted that the hard copy of the firm's application has not been received form the RA. Accordingly NC decided to remind RA to immediately forward the same for forwarding it further to DHI for their examination and comments. The case was deferred for 07.09.2010.			
31	Case No.:6/18/80-ALC2/2010	Party Name:ASKAR MICRONS PVT. LTD.	Meet No/Date:19/80- ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00259/AM11/	RLA File :07/24/040/00105/AM11/	Lic.No/Date:0710072866 13.07.2010	Defer Date:07.09.2010
	Decision : NC noted that the hard copy of the firm's application has not been received form the RA. Accordingly NC decided to remind RA to immediately forward the same for forwarding it further to DHI for their examination and comments. The case was deferred for 07.09.2010.			
32	Case No.:7/18/80-ALC2/2010	Party Name:MCNALLY BHARAT ENGG. CO. LTD.	Meet No/Date:19/80- ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00260/AM11/	RLA File :02/24/040/00057/AM11/	Lic.No/Date:0210144971 13.07.2010	Defer Date:07.09.2010
	Decision : NC noted that the firm's application has been sent to DHI for examination and comments. The case was deferred for 07.09.2010.			
33	Case No.:8/18/80-ALC2/2010	Party Name:MVS ENGINEERING LTD	Meet No/Date:19/80- ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00261/AM11/	RLA File :05/24/040/00138/AM11/	Lic.No/Date:0510268101 13.07.2010	Defer Date:07.09.2010
	Decision : NC noted that the hard copy of the firm's application has not been received form the RA. Accordingly NC decided to remind RA to immediately forward the same for forwarding it further to DIPP for their examination and comments. The case was deferred for 7.09.2010.			
34	Case No.:9/18/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:19/80- ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00262/AM11/	RLA File :03/95/040/00155/AM11/	Lic.No/Date:0310583268 13.07.2010	Defer Date:07.09.2010
	Decision : NC noted that the hard copy of the firm's application has not been received from the RA. Accordingly NC decided to remind RA to immediately forward the same for forwarding it further to DIPP for their examination and comments. The case was deferred for 07.09.2010.			
35	Case No.:10/18/80-ALC2/2010	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:19/80- ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00263/AM11/	RLA File :07/24/040/00102/AM11/	Lic.No/Date:0710072868 13.07.2010	Defer Date:07.09.2010
	Decision : NC noted that the hard copy of the firm's application has not been received from the RA. Accordingly NC decided to remind RA to immediately forward the same for forwarding it further to DHI for their examination and comments. The case was deferred for 07.09.2010.			

36	Case No.:11/18/80-ALC2/2010	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00264/AM11/	RLA File :61/24/040/00031/AM11/	Lic.No/Date:6110000468 13.07.2010	Defer Date:07.09.2010
	Decision : NC noted that the hard copy of the firm's application has not been received from the RA. Accordingly NC decided to remind RA to immediately forward the same for forwarding it further to DHI for their examination and comments. The case was deferred for 07.09.2010.			

37	Case No.:12/18/80-ALC2/2010	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00265/AM11/	RLA File :61/24/040/00032/AM11/	Lic.No/Date:6110000469 13.07.2010	Defer Date:07.09.2010
	Decision : NC noted that the hard copy of the firm's application has not been received from the RA. Accordingly NC decided to remind RA to immediately forward the same for forwarding it further to DHI for their examination and comments. The case was deferred for 07.09.2010.			

38	Case No.:52/18/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00305/AM11/	RLA File :53/24/040/00011/AM11/	Lic.No/Date:5310010998 13.07.2010	Defer Date:07.09.2010
	Decision : NC noted that the hard copy of the firm's application has not been received from the RA. Accordingly NC decided to remind RA to immediately forward the same for forwarding it further to C&PC for their examination and comments. The case was deferred for 07.09.2010.			

39	Case No.:13/18/80-ALC2/2010	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00266/AM11/	RLA File :03/95/040/00294/AM11/	Lic.No/Date:0310583509 14.07.2010	Defer Date:07.09.2010
	Decision : On the recommendation of the representative of DHI, it was decided to call for the following information / clarification form the firm:- 1. Sl. No. 11 of SDL The case was deferred for 07.09.2010.			

40	Case No.:27/18/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00280/AM11/	RLA File :04/24/040/00081/AM11/	Lic.No/Date:0410115530 14.07.2010	Defer Date:07.09.2010
	Decision : NC noted that the hard copy of the firm's application has not been received from the RA. Accordingly NC decided to remind RA to immediately forward the same for forwarding it further to DIPP for their examination and comments. The case was deferred for 07.09.2010.			

41	Case No.:21/18/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00274/AM11/	RLA File :61/24/040/00029/AM11/	Lic.No/Date:6110000472 15.07.2010	Defer Date:07.09.2010
	Decision : It was decided to call for legible copies of application from the firm. On receipt one copy is to be sent to DHI for examination and comments. The case was deferred for 07.09.2010.			

42	Case No.:22/18/80-ALC2/2010	Party Name:SAI DIVYA ENGINEERS	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00275/AM11/	RLA File :09/24/040/00047/AM11/	Lic.No/Date:0910042702 19.07.2010	Defer Date:07.09.2010
	Decision : NC noted that the hard copy of the firm's application has not been received from the RA. Accordingly NC decided to remind RA to immediately forward the same for forwarding it further to DIPP and DC(MSME) for their examination and comments. The case was deferred for 07.09.2010.			

43	Case No.:23/18/80-ALC2/2010	Party Name:MIPALLOY,	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00276/AM11/	RLA File :04/24/040/00089/AM11/	Lic.No/Date:0410115635 19.07.2010	Defer Date:07.09.2010
	Decision : The committee noted that the firm's application forwarded to DHI. It was decided to forward a copy application to DIPP also for examination and comments. The case was deferred for 07.09.2010.			

44	Case No.:34/18/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00287/AM11/	RLA File :03/94/040/00347/AM11/	Lic.No/Date:0310584081 19.07.2010	Defer Date:07.09.2010
	Decision : The committee noted that the firm's application forwarded to DHI and DIT. It was decided to forward a copy of application to DIPP and also remind to DIT for their comments. The case was deferred for 07.09.2010.			

45	Case No.:32/18/80-ALC2/2010	Party Name:STOCK REDLER INDIA PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00285/AM11/	RLA File :07/24/040/00097/AM11/	Lic.No/Date:0710073084 20.07.2010	Defer Date:07.09.2010
	Decision : The committee noted that the firm's application forwarded to DIPP. It was decided to forward a copy of application to DHI also for examination and comments. The case was deferred for 07.09.2010.			

46	Case No.:35/18/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00288/AM11/	RLA File :03/95/040/00252/AM11/	Lic.No/Date:0310584232 20.07.2010	Defer Date:07.09.2010
	Decision : NC noted that the hard copy of the firm's application has not been received from the RA. Accordingly NC decided to remind RA to immediately forward the same for forwarding it further to DIPP for their examination and comments. The case was deferred for 07.09.2010.			

47	Case No.:53/18/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00306/AM11/	RLA File :09/24/040/00133/AM11/	Lic.No/Date:0910042746 20.07.2010	Defer Date:07.09.2010
	Decision : NC noted that the hard copy of the firm's application has not been received from the RA. Accordingly NC decided to remind RA to immediately forward the same for forwarding it further to DHI for their examination and comments. The case was deferred for 07.09.2010.			

48	Case No.:54/18/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00307/AM11/	RLA File :09/24/040/00138/AM11/	Lic.No/Date:0910042748 20.07.2010	Defer Date:07.09.2010
	Decision : NC noted that the hard copy of the firm's application has not been received from the RA. Accordingly, NC decided to remind RA to immediately forward the same for forwarding it further to DHI for their examination and comments. The case was deferred for 07.09.2010.			

49	Case No.:55/18/80-ALC2/2010	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00308/AM11/	RLA File :09/24/040/00130/AM11/	Lic.No/Date:0910042767 20.07.2010	Defer Date:07.09.2010
	Decision : NC noted that the hard copy of the firm's application has not been received from the RA. Accordingly NC decided to remind RA to immediately forward the same for forwarding it further to DIPP for their examination and comments. The case was deferred for 07.09.2010.			

50	Case No.:33/18/80-ALC2/2010	Party Name:LUBI SUBMERSIBLES LTD	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00286/AM11/	RLA File :08/24/040/00084/AM11/	Lic.No/Date:0810090670 21.07.2010	Defer Date:07.09.2010
	Decision : NC noted that the application has been sent to DIPP for examination. The case was deferred for 07.09.2010.			

51	Case No.:36/18/80-ALC2/2010	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00289/AM11/	RLA File :03/95/040/00274/AM11/	Lic.No/Date:0310584529 22.07.2010	Defer Date:07.09.2010
	Decision : NC noted that the hard copy of the firm's application has not been received from the RA. Accordingly NC decided to remind RA to immediately forward the same for forwarding it further to DIPP for their examination and comments. The case was deferred for 07.09.2010.			

52	Case No.:37/18/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00290/AM11/	RLA File :03/95/040/00200/AM11/	Lic.No/Date:0310584600 22.07.2010	Defer Date:07.09.2010

Decision : NC noted that the hard copy of the firm's application has not been received from the RA. Accordingly NC decided to remind RA to immediately forward the same for forwarding it further to DHI for their examination and comments. The case was deferred for 07.09.2010.

53	Case No.:56/18/80-ALC2/2010	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:19/80- ALC2/2010 10.08.2010	Status: Approved
	HQ File :01/80/050/00309/AM11/	RLA File :34/24/040/00093/AM11/	Lic.No/Date:3410027557 22.07.2010	
Decision : Hardcopy of the application was not received. However, based on on-line data. It was decided to ratify the norms under GN-4. RA may take action accordingly.				

54	Case No.:48/18/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:19/80- ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00301/AM11/	RLA File :31/24/040/00061/AM11/	Lic.No/Date:3110044086 23.07.2010	Defer Date:07.09.2010
Decision : NC noted that the hard copy of the firm's application has not been received from the RA. Accordingly NC decided to remind RA to immediately forward the same for forwarding it further to DHI for their examination and comments. The case was deferred for 07.09.2010.				

55	Case No.:49/18/80-ALC2/2010	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:19/80- ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00302/AM11/	RLA File :07/24/040/00131/AM11/	Lic.No/Date:0710073159 26.07.2010	Defer Date:07.09.2010
Decision : NC noted that the application has been sent to DIPP for examination. The case was deferred for 07.09.2010.				

56	Case No.:50/18/80-ALC2/2010	Party Name:APEX TEST TECHNOLOGIES,	Meet No/Date:19/80- ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00303/AM11/	RLA File :07/24/040/00083/AM11/	Lic.No/Date:0710073162 26.07.2010	Defer Date:07.09.2010
Decision : The committee noted that the firm's application forwarded to DHI. It was decided to forward a copy application to DIPP also for examination and comments. The case was deferred for 07.09.2010.				

57	Case No.:51/18/80-ALC2/2010	Party Name:FREUDENBERG FILTRATION TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:19/80- ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00304/AM11/	RLA File :31/24/040/00016/AM11/	Lic.No/Date:3110044106 26.07.2010	Defer Date:07.09.2010
Decision : NC noted that the hard copy of the firm's application has not been received from the RA. Accordingly NC decided to remind RA to immediately forward the same for forwarding it further to DIPP and DC(MSME) for their examination and comments. The case was deferred for 07.09.2010.				

58	Case No.:1/19/80-ALC2/2010	Party Name:POLY MEDICURE LTD.	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00310/AM11/	RLA File :05/24/040/00154/AM11/	Lic.No/Date:0510269550 03.08.2010	Defer Date:07.09.2010
	Decision : NC noted that the hard copy of the firm's application has not been received from the RA. Accordingly NC decided to remind RA to immediately forward the same for forwarding it further to C&PC for their examination and comments. The case was deferred for 07.09.2010.			

59	Case No.:2/19/80-ALC2/2010	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:19/80-ALC2/2010 10.08.2010	Status: Deferred
	HQ File :01/80/050/00311/AM11/	RLA File :05/24/040/00165/AM11/	Lic.No/Date:0510269599 03.08.2010	Defer Date:07.09.2010
	Decision : NC noted that the hard copy of the firm's application has not been received from the RA. Accordingly NC decided to remind RA to immediately forward the same for forwarding it further to DIPP for their examination and comments. The case was deferred for 07.09.2010.			

Case No. A/R- 78	M/s. Botil Oil Tools India Pvt. Ltd.,	HQ F.No.01/80/50/00918/AM09/DES-I	Lic. No. & Date
Meeting No.19/11		RLA No.05/24/040/00940/AM08	0510217768
Date: 10.08.2010		Revision of norms	dt.12.03.2008

The committee noted that for similar case, the firm's representative(s) have been called for P.H. on 17.08.2010. The committee therefore decided to defer the consideration of the case for 07.09.2010. However, it was decided that RA may be requested to include weight of export and import items in advance authorizations for such product.

Case No. A/R- 79	M/s. Botil Oil Tools India Pvt. Ltd.,	HQ F.No.01/80/50/01157/AM09/DES-I	Lic. No. & Date
Meeting No.19/11		RLA No.05/24/040/00435/AM09	0510228787
Date: 10.08.2010		Revision of norms	dt.03.10.2008

The committee noted that for similar case, the firm's representative(s) have been called for P.H. on 17.08.2010. The committee therefore decided to defer the consideration of the case for 07.09.2010. However, it was decided that RA may be requested to include weight of export and import items in advance authorizations for such product.

Case No. A/R- 80	M/s. Blue Star Ltd., Mumbai	HQ F.No.01/80/50/00553/AM10/DES-I	Lic. No. & Date
Meeting No.19/11		RLA No.03/94/040/00776/AM09	0310544095
Date: 10.08.2010		Amendment / correction of norms	dt.05.11.2009

The case was deferred for 07.09.2010 for comments for DIPP.

Case No. A/R- 81	M/s. Blue Star Ltd., Mumbai	HQ F.No.01/80/50/00781/AM10/DES-I	Lic. No. & Date
Meeting No.19/11		RLA No.03/94/040/00886/AM10	0310559418
Date: 10.08.2010		Amendment / correction of norms	dt.10.02.2010

The case was deferred for 07.09.2010 for comments for DIPP.

Case No. A/R- 82	M/s. Injectoplast Pvt. Ltd., Kanpur	HQ F.No.01/80/50/00266/AM10/DES-I	Lic. No. & Date
Meeting No.19/11		RLA No.06/24/040/00009/AM10	0610015869
Date: 10.08.2010		Ratification of norms	dt.10.07.2009

The case was deferred for 07.09.2010 for comments for DHI.

Case No. A/R- 83	M/s. IDMC Limited, Vithal Udyognagar	HQ F.No.01/80/50/01154/AM09/DES-I	Lic. No. & Date
Meeting No.19/11		RLA No.34/24/040/00073/AM09	3410022464
Date: 10.08.2010		Ratification of norms	dt.03.10.2008

Based on the recommendations of DHI, the Committee decided to ratify the norms as under:-

1. Import of three Raw materials to be incorporated as 3067 kg with 3% wastage, as applied by the firm.
2. The description of export product may be amended to "Road Milk Tanke (Elliptical, double compartment) of capacity 9,000 liters weighing 7105 kg each".

RA may take necessary action accordingly.

Case No. A/R- 84	M/s. Larson &	HQ F.No.01/80/50/01664/AM09/DES-I	Lic. No. & Date
Meeting No.19/11	Toubro LTd.,	RLA No.03/95/040/00828/AM09	0310501993
Date: 10.08.2010		Revision of norms	dt.09.01.2009

The case was deferred for 07.09.2010 for comments of DHI

Case No. A/R- 85	M/s. Macmet India	HQ F.No.01/80/50/00480/AM09/DES-I	Lic. No. & Date
Meeting No.19/11	Ltd.,	RLA No.02/24/040/00032/AM09	0210113458
Date: 10.08.2010		Ratification of norms	dt.11.06.2008

The case was deferred for 07.09.2010 for comments of DHI.

Case No. A/R- 86	M/s. Filter	HQ F.No.01/80/50/00381/AM09/DES-I	Lic. No. & Date
Meeting No.19/11	Manufacturing	RLA No.02/24/040/00054/AM06	0210079402
Date: 10.08.2010	Industries Pvt. LTd.,	Ratification of norms	dt.22.06.2005
	Kolkata		

It was noted that the representation has been sent to DIPP for examination and the case was deferred for 07.09.2010.

Case No. A/R- 87	M/s. GEA BGR Energy	HQ F.No.01/80/50/01801/AM09/DES.I	Lic.No. & Date
Meeting No.19/11	Systems Ltd., Chennai	RA.F.No.04/24/040/00260/AM09	0410102466
Date: 10.08.2010		Ratification of norms.	dt.19.02.2009

The committee noted that the firm had been called for P.H. and that the firm has requested for another date for P.H. It was also observed that the firm is in habit of furnishing incomplete information and thus the committee expressed its concern on this issue. After discussion it was decided to call the firm for P.H. on 07.09.2010. The firm's representative may be asked to come along with all deficient information. It was decided that in the P.H. letter, all the deficient information may be mentioned.

Case No. A/R- 88	M/s. Botil Oil Tools	HQ F.No.01/80/50/00512/AM10/DES-I	Lic. No. & Date
Meeting No.19/11	India Pvt. LTd.,	RLA No.05/23/040/00093/AM10	0510252255
Date: 10.08.2010		Revision of norms	dt.10.11.2009

The committee noted that for similar case, the firm's representative(s) have been called for P.H. on 17.08.2010. The committee therefore decided to defer the consideration of the case for 07.09.2010. However, it was decided that in the meantime RA may be directed to include weight of export and import items in advance authorizations for such product.

Case No. A/R- 89	M/s. Botil Oil Tools	HQ F.No.01/80/50/00648/AM10/DES-I	Lic. No. & Date
Meeting No.19/11	India Pvt. LTd.,	RLA No.05/23/040/00145/AM10	0510255715
Date: 10.08.2010		Revision of norms	dt.06.01.2010

The committee noted that for similar case, the firm's representative(s) have been called for P.H. on 17.08.2010. The committee therefore decided to defer the consideration of the case for 07.09.2010. However, it was decided that in the meantime RA may be directed to include weight of export and import items in advance authorizations for such product.

Case No. A/R- 90	M/s. Botil Oil Tools	HQ F.No.01/80/50/00535/AM10/DES-I	Lic. No. & Date
Meeting No.19/11	India Pvt. LTd.,	RLA No.05/23/040/00099/AM10	0510252923
Date: 10.08.2010		Revision of norms	dt.19.11.2009

The committee noted that for similar case, the firm's representative(s) have been called for P.H. on 17.08.2010. The committee therefore decided to defer the consideration of the case for 07.09.2010. However, it was decided that in the meantime RA may be directed to include weight of export and import items in advance authorizations for such product.

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Case No. A/R. - 116	M/s. GEA BGR Energy Systems Ltd., Chennai	HQ F.No.01/80/50/01284/AM09/DES.I	Lic.No. & Date
Meeting No.19/11		RA.F.No04/24/040/00197/AM09	0410099963
Date: 10.08.2010		Ratification of norms.	dt.12.11.2008

The committee noted that the firm had been called for P.H. and that the firm has requested for another date for P.H. It was also observed that the firm is in habit of furnishing incomplete information and thus the committee expressed its concerned on this issue. After discussion it was decided to call the firm for P.H. on 07.09.2010. The firm's representative may be asked to come alongwith all deficient information. It was decided that in the P.H. letter, all the deficient information may be mentioned.
